

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

IA(I.B.C)/146(CH)2020

IA(I.B.C)/85(CH)2021

IA(I.B.C)/10(CH)2023

IA(I.B.C)/11(CH)2023

IA(I.B.C)/12(CH)2023

IA(I.B.C)/681(CH)2024

IA(I.B.C)/972(CH)2024

And

CP (IB) No. 277/Chd/Pb/2018

IN THE MATTER OF:
Punjab National Bank

...Petitioner-Financial Creditor

Versus

M/s Kudos Chemie Limited

...Respondent-Corporate Debtor

Under Section: 7, 14(1), 60(5), 45 (1), 66(1), 43(1) r/w 44 (1) IBC 2016
Rule: 11 of NCLT Rules, 2016

Order delivered on 16.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 28.08.2024.

Sd/-

Court Officer